1/15.12395

Honible Mr. N.Sahu, Member (A)

Heard Shri S.N.Tiwary, learned counsel for the applicant. Admit. Issue notices to the respondents to file counter affidavit within four weeks. Requisites to be filed within a wekk.Rejoinder, if any, may be filed by the applicant within two weeks of the receipt of the counter-affidavit.

There is an another prayer that further recovery of the amount of advance sanctioned vide Memo No. B-3/ITC/ADV/90-91, dated 08.09.1992, be stayed. After hearing the learned counsel I am satisfied that there is a genuine ground for asking interim stay. An Interim Stay is accordingly granted for a period of 14 days. The respondents are directed to show-cause within three weeks as to why the Interim Stay as prayed for shall not be made absolute.

List on 01.01.1996 for hearing on stay (as there is uncertainty about the date of sitting of the Bench during vacation.)

(N.Sahu)
Member (A)

Hon'ble Mr. K.D. Saha, Member (A)

Shri S.N.Tiwary, learned counsel appears on behalf of the applicant. No one appears for the respondents. Shri Tiwary submits that two copies of the application has been handed over to Shri J.N.Pandey, learned Sr. Standing Counsel, the receipt of which was filed in the Registry on 21.12.1995.

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Pilat Ratin file

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SKJ

2/01.01.96

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2. Adjourned this case to 16.01.1996 for Mearing on stay matter. Interim order as passed earlier shall continue to parax operate till nest days.

Red ofc SI Adv.

(K.D.Saha) Member (A)

SKJ

3/16.01.96

Hon ble Mr. K.D. Saha, Member (A)

for by the learned counsel for the applicant. List hhis case on 20.02.1996 for hearing on stay matter. Stay to continue till next date.

SKT SI-M Adu. 11/96

(K.D.Saha) Member (A)

4/20.2.1996

Hon ble Mr. K.D. Saha, Member (A)

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Four weeks further time as prayed for to file written statement is allowed. List this case on 3.4.1996 for hearing. Stay to continue till the next date.

(K.D.Saha) Member (A)

MPS.

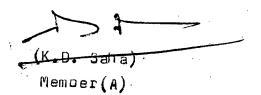
DA 729/95

3.4.96

Hon ble Shri K.D.Saha, Member(A)

CM

Three weeks! further time, as prayed for by Shri J.N.Pandey, Senior Standing Counsel for the respondents, for filing written is allowed. Adjourned to 25.4.96 for hearing. Stay to continue till then



6:/ 25.4.96: Counsel for the applicant : Shri S.N.Tiwary.

Counsel for the respondents: Shri J.N. Pandey.

Worther Statement

/cBs/

Shri J.N. Pandey, Sr. Standing Counsel for the Personal Union of India respondents states that W/S in the matter shall be filed very shortly. Stay to continue till the conclusion of the OA. After the W/S, the learned counsel for the applicant shall have permission to file rejoinder, if any. Let the case be listed on 17.5.96 for hearing.

Member (A)

Counsel for the applicant : Shri S.N. Tiwary. 7./ 17.5.96. Counsel for the respondents: Shri J.N. Pandey.

> The case is adjourned to 31.5.96 for hearing as prayed for by the parties.

/CBS/

Member (A)

191

8./ 31.5.96. Hon ble Shri K.D. Saha, Member (A)

Counsel for the applicant : Shri S.N. Tiwary.

Counsel for the respondents: Shri R.K. Choubey, brief holder of Shri J.N.Pande

By mutual consent the case is adjourned to 9.7.96 for hearing.

/CBS/

(K.D. Saha)

Member (A)

9/8.7.1996

Hon ble Mr. K.D.Saha, Member (A)

Shri K. P. Mishra brief holder of Shri S. N. Tiwari prays for time on the ground of his illness . List this case on 6. 8.1996 for hearing as prayed for.

MPS.

10/6.8.1996

Hon'ble Mr. K.D. Saha, Member(A)

Counsel for the applicant: Mr. S.N. Tiwari

Counsel for the respondents: Mr. J.N. Pandey

As prayed for the counsel for both the

parties, list this case on 7.8.1996 for hearing.

(K.D.saha) Member (A)

MPS.

11/7.8.1996

Hon'ble Mr. K.D. Saha, Member (A)

Counsel for the applicant: Mr. S. N. Tiwari Counsel for the respondents: Mr. J. N. Pandey

As prayed for by Mr. J.N.Pandey, SE. Standing Counsel, the case is adjourned to 8.8.1996 for hearing.

(K.D.Saha) Member(A)

MPS.

12 8.8.95 CM Hon ble Shri K.D. Saha, Member (A)

Counsel for the papplicant : Shri S.N.Tiwary
Counsel for the respondents : Shri J.N.Pandey

Arguments heard. Orders pronounced. Orders in separate sheets.

(K.D. Saha@ Member (Administrative)